

FIR No. 672/14  
PS: G.Puri  
State Vs. Gulzar

07.12.2020

Proceedings conducted through physical hearing.

Present: Ld. APP for the State is stated to be available through online.  
Ld. Counsel for applicant/accused.

Status report filed. As per status report, the original documents are required for the purpose of investigation. In view of the said report, the application stands dismissed. Copy of the order be given dasti.



(Nitish Kumar Sharma)  
Duty MM-03/N-E/KKD Courts/Delhi  
07.12.2020

FIR No. 573/20  
PS: Shastri Park  
State Vs. Wasid

07.12.2020

Proceedings conducted through physical hearing.

Present: Ld. APP for the State is stated to be available through online.

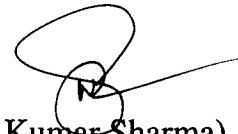
Ld. Counsel for applicant.

Heard on the application for releasing of VIVO S-1 mobile phone, on superdari moved on behalf of the applicant. It is stated by the applicant that he is the owner of the said mobile in question. Copy of the invoice of the mobile in question and copy of ID of applicant have been filed.

Report of IO perused. It is stated in the report that the police has no objection to release of the mobile in question to the applicant.

Considering the same, the seized afore-stated mobile phone in question be released to rightful owner / applicant in view of judgment of Hon'ble High Court of Delhi in *Manjeet Vs. State, CRL.M.C. 4485/2013 and Crl. M.A. No.16055/2013*, decided on 10<sup>th</sup> September, 2014 against proper receipt subject to furnishing of an indemnity bond in the sum of Rs.10,000/- and before releasing the said mobile phone, IO/SHO is directed to prepare the panchnama of the same and take photographs from different angles in the presence of complainant, accused and some independent witness. He will also take the counter signature of the complainant/witness and accused on the above said photographs. IO/SHO is also directed to file said panchnama and photographs alongwith their negatives or appropriate certificate under Section 65-B of the Evidence Act if photographs have been taken from digital device, with the final report. SHO concerned is also directed to ensure compliance of the above said terms and conditions. Subject to above directions, the said mobile phone is released absolutely and panchnama along with photographs shall be read in evidence.

Copy of this order be given dasti.



(Nitish Kumar Sharma)  
Duty MM-03/N-E/KKD Courts/Delhi  
07.12.2020

FIR No. 0359/18  
PS: G.Puri  
State Vs. Vijay Pal

07.12.2020

Proceedings conducted through physical hearing.

Present: Ld. APP for the State is stated to be available through online.

Ld. Counsel for applicant.

IO SI Dinesh in person.

Status report already filed and same be shared with the Ld. Counsel for applicant.

In view of the above, the application stands disposed off. IO is directed to conclude the investigation at the earliest and file charge sheet. Copy of the order be given dasti.



(Nitish Kumar Sharma)  
Duty MM-03/N-E/KKD Courts/Delhi

07.12.2020

FIR No. 96/17

PS: G.Puri

State Vs. Akbar Ali & Ors.

07.12.2020

Proceedings conducted through physical hearing.

Present: Applicant in person with counsel.

SI Dinesh in person.

Status report filed and same be supplied.

In view of the above, the application stands disposed off. IO is directed to conclude the investigation at the earliest and file charge sheet.



(Nitish Kumar Sharma)

Duty MM-03/N-E/KKD Courts/Delhi

07.12.2020

FIR No. 0000110/17  
PS: G.Puri  
State Vs. Mohsin

07.12.2020

Proceedings conducted through physical hearing.

Present: Applicant in person.

SI Dinesh in person.

Status report filed and same be supplied.

In view of the above, the application stands disposed off. IO is directed to conclude the investigation at the earliest and file charge sheet.



(Nitish Kumar Sharma)  
Duty MM-03/N-E/KKD Courts/Delhi  
07.12.2020

FIR No. 394/20  
PS: Shastri Park  
State Vs. Saleem  
U/s: 394/392/34 IPC

07.12.2020

Proceedings conducted through physical hearing.

**An application for grant of bail under Section 437 Cr. P.C. moved on behalf of accused Saleem.**

Present: Ld. APP for the State is stated to be available through online.

Sh. M.C. Gupta, Ld. Counsel for applicant/accused.

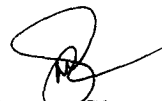
By this order I shall dispose off bail application filed on behalf of accused Saleem.

It is stated on behalf accused that the accused is in JC since 15/08/2020 and the accused is having old aged parents and the accused has been falsely implicated in the present case.

Ld. APP for the State has opposed the present bail application stating that the offences are serious in nature and that the offence u/s 394 IPC is punishable with life imprisonment.

Heard both the parties. Perused the records.

Considering the above submissions and the facts and circumstances of the present case, accused is stated to be involved in offence u/s 394 IPC which is punishable with life imprisonment and as such the accused can not admitted to bail u/s 437 Cr.PC. Accordingly, the present bail application is dismissed. Copy of the order be given dasti to the accused.



(Nitish Kumar Sharma)  
Duty MM-03/N-E/KKD Courts/Delhi  
07.12.2020

e-FIR No.041963/18  
PS: G.Puri  
State Vs. Tarun Chaudhary  
U/s: 379/411 IPC

07.12.2020

Proceedings conducted through physical hearing.

**This is the bail application under Section 437 Cr. P.C. moved on behalf of accused Tarun Chaudhary.**

Present: Ld. APP for the State is stated to be available through online.

Ld. Counsel for applicant/accused.

By this order I shall dispose off bail application filed on behalf of accused Tarun Chaudhary.

It is stated on behalf accused that the accused is in J.C. since 22.08.2020 and the accused has been falsely implicated in the present case and the accused is no more required for further interrogation. It is further prayed that the accused be granted bail.

Reply from the SHO/IO is also filed. Same is perused.

Considering the submissions and the fact that recovery of case property had already been effected and that there is no requirement of any further custodial interrogation and also considering the pandemic situation of corona virus, this court is of the view that no fruitful purpose would be served by keeping the accused behind the bars. Accordingly, accused/applicant is granted bail on furnishing of BB and SB of Rs.15,000/- and further subject to following conditions:-

- (i) that he shall not indulge into any offence of similar nature;
- (ii) that he shall cooperate in the investigation; and
- (iii) that he shall not attempt to threat or dissuade any person

from disclosing necessary facts or tamper with evidence.

Application of accused is disposed of accordingly.

Copy of this order be also sent to jail superintendent for information and necessary action on his part.



(Nitish Kumar Sharma)  
Duty MM-03/N-E/KKD Courts/Delhi  
07.12.2020

FIR No. 444/19  
PS: Shastri Park  
State Vs. Sharukh @ Kamran

07.12.2020

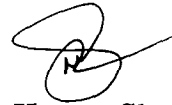
Proceedings conducted through physical hearing.

Present: Ld. APP for the State is stated to be available through online.  
None.

On 18.11.2020, it was observed that IO could not verified the bail bonds due to non-corporation of the surety. IO is directed to again verify the address of surety and also directed to appear in person before the court. However, neither the report has been filed nor IO has come present before the court.

IO is again directed to verify the address of surety and file before the court. IO is further directed to appear in person on 11.12.2020.

Copy of the order be sent to concerned IO through Naib court for information and necessary compliance .



(Nitish Kumar Sharma)  
Duty MM-03/N-E/KKD Courts/Delhi  
07.12.2020